

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.08
CP No.13/BB/2024**

IN THE MATTER OF:

M/s. Velcan Renewable Energy Private Limited ... Petitioner

Order under Section 66 of Companies Act, 2013

Order delivered on 06.06.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Shri Aparna Purkayastha

ORDER

1. Heard the Learned Counsel for the Petitioner.
2. ROC/RD report is awaited. Therefore, two weeks' time is granted to the ROC and RD to file their reply and one week thereafter to the Petitioner to file response thereto duly serving the copy on the otherside.
3. List the case before regular bench on **18.07.2024**.

-Sd-

**(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

-Sd-

**(T.KRISHNAVALLI)
MEMBER (JUDICIAL)**